

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 74/90

New Delhi, dated the 26th May, 1994

Hon'ble Sh. S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Madhan Singh
L.D.C.
C.I.R.T.E.S, Pusa, Delhi

Applicant

(None for the applicant)

Versus

1. Secretary, Ministry of Labour,
Govt. of India, New Delhi.
2. Director General, Directorate of
Employment and Training Shram Shakti Bhawan,
New Delhi.
3. Director, Central Institute for Research
and Training in Employment Service, Pusa,
New Delhi.

... Respondents.

(By Advocate Sh. Madhav Panikar)

ORDER(ORAL)

(Hon'ble Sh. S.R. Adige, Member (A))

None for the applicant, although we have waited for a considerable length of time. This is an old case and is on Board since 19.5.94. Shri Madhav Panikar, counsel for the respondents present.

It appears that applicant is not interested in pursuing the case. In these circumstances, this application is dismissed for default and non prosecution.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member(J)

S.R. Adige
(S.R. Adige)
Member(A)